

SHRI BISHMA NARAIN SINGH: I am extremely grateful to the hon. Members for the valuable suggestions they have made. I will go through the record and if I think proper, I will bring them to the notice of the Business Advisory Committee.

श्री धनिक लाल मंडल : मंडल
आयोग का क्या करेंगे ?

श्री राम विलास पासवान (हाजापुर) :
मंडल आयोग पर तो कहिए ।

15.05 hrs

CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI R. S. SPARROW (Jullundur): Sir, I beg to move:

"That this House do further extend upto the last day of the penultimate week of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the penultimate week of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

15.06 hrs.

MOTION RE. SUSPENSION OF PROVISO TO RULE 66

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981."

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Why?

SHRI N. K. SHEJWALKAR (Gwalior): They should not take the House for granted like this....

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981."

Those in favour will please say 'Aye.'

SEVERAL HON. MEMBERS: 'Aye'.

MR. DEPUTY-SPEAKER: Those against will please say 'No'.

SOME HON. MEMBERS: 'No'.

MR. DEPUTY-SPEAKER: I think the 'Ayes' have it. The 'Ayes' have it...

SHRI ATAL BIHARI VAJPAYEE: The 'Noes' have it. The hon. Minister should give an explanation why he wants to suspend the rule.

MR. DEPUTY-SPEAKER: They want an explanation.

RAO BIRENDRA SINGH: I am extremely sorry that the hon. Members have not seen the two Bills. Otherwise, they would not have raised any objection. These two Bills are on the same subject. They are interdependent and they supplement each other. Without the other Bill, either of them will be useless. One Bill is to get the authority to impose a case and the other one is to withdraw the money for the purpose for which it is meant. That is all.

SHRI ATAL BIHARI VAJPAYEE: Are we to understand that, when the first Bill was mooted, the Government had no idea that without moving the second Bill it would not be in a position to withdraw the money?

RAO BIRENDRA SINGH: That is why the two Bills are there.

SHRI ATAL BIHARI VAJPAYEE: There is bungling.

MR. DEPUTY-SPEAKER: Now, I think, you are satisfied.

SHRI N. K. SHEJWALKAR: There are rules made for the purpose....

MR. DEPUTY-SPEAKER: The rule is very clear:

"Provided that the second Bill shall be taken up for consideration and passing in the House only after the first Bill has been passed by the Houses and assented to by the President."

I think, it is alright; it is to the satisfaction of Mr. Vajpayee and Mr. Shejwalkar. Now, I shall put it again. The question is:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981."

The motion was adopted.

15.10 hrs.

SUGAR CESS BILL AND SUGAR DEVELOPMENT FUND BILL

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to move:

"That the Bill to provide for the imposition of a cess on sugar for the development of sugar industry and for matters connected therewith, be taken into consideration."

I also beg to move:

"That the Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY-SPEAKER: Would you like to speak on this?

RAO BIRENDRA SINGH: Would they like to know more about this?

MR. DEPUTY-SPEAKER: You may.

RAO BIRENDRA SINGH: Sir, this is a measure which, I am sure, would be appreciated by the House. The sugar industry has been going sick in many sectors, some of the Mills are very old. We want to modernise them. The main difficulty in their way is availability of finances. This Bill is meant to serve the interests of the sugarcane growers as also the sugar industry.

If the sick mills are looked after and if they are put in good health, then, their capacity to crush sugarcane will also increase. The production of sugar will increase. The farmers will be able to supply more cane and get better prices or remunerative prices for the same. This money is intended to be spent for financing the sick sugar mills, weak units as also for the development of sugarcane